

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 70/chd/Pb/2017**

Jai Deep Ghai & Anr.

...Petitioners

Versus.

M/s Gulshan Rai Satija and Anr.

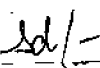
...Respondents

Present: Ms. Monika Jalota, Advocate for petitioners.  
Mr. Mast Ram, Practising Company Secretary  
for respondents.

Mr. Mast Ram, Practising Company Secretary has filed Memo of Appearance along with Resolution of the Board of respondent-company authorising Mr. Mast Ram, Practising Company Secretary to represent the respondent-company. Adjournment is sought by the respondents for filing written statement.

Complete copy of Paper Book contained in one of the envelopes which has been returned undelivered, has been handed over to Mr. Mast Ram, Practising Company Secretary by the Bench Officer.

Matter is adjourned to 18.04.2017. The written statement be filed at least four days before the date fixed with copy advance to the counsel opposite.

  
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(Justice R.P. Nagrath)  
Member (Judicial)

  
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(Deepa Krishan)  
Member(Technical)

March 16, 2017

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